

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) Some instances of irregularities in allocation of wheat to the Roller Flour Mills have come to notice.

(b) A statement is enclosed.

(c) and (d) The quantity of wheat supplied to the Roller Flour Mills is fairly small. Therefore, it has no direct relationship with the increase in prices of wheat. The requirement of consumer of foodgrains is met through PDS/RPDS and other welfare schemes at prices fixed by the Government.

(e) To check the recurrence of such incidents, a special squad has been formed recently in Vigilance Division of FCI Headquarters. The main objective of the Squad is to increase frequency of surprise checks/investigation in corruption prone areas which include procurement centres, rail-heads and high loss depots. In case any instance of misuse of authority by any one comes to light, the delinquent official is liable for disciplinary action. The instructions do not allow any relaxation in allotment of wheat beyond the prescribed limit to any category of users.

Statement

Statement Showing the State-wise Details of Cases of Irregularities in Allotment of Wheat to Roller Flour Mills Detected During the Last One Year

S. No.	State	Gist of the case	Action taken
1.	Kerala	A case of issue of wheat to a non-functional RFM has been detected.	Disciplinary proceedings against the delinquent officials have been initiated.
2.	West Bengal	Wheat had been issued to five Roller Flour Mills beyond the prescribed ceiling during July, 1996.	The Joint Manager (PO) who had issued wheat to the RFMs in excess had been shifted from the post of JM (PO).
3.	Orissa	Wheat had been issued to some parties/RFMs in excess of the prescribed ceiling.	Disciplinary proceedings under major penalty have been initiated against the delinquent officials on account of violation of instructions at the time of sale of wheat under open sale scheme in Orissa.
4.	Haryana	A case has been registered against the then SRM, FCI, Haryana on 6.1.97 by the Distt. Police Authorities at Rohtak. The main allegation in the FIR is that illegal gratification was demanded for allotment of wheat under open sale schemes by the agents of SRM, FCI, Haryana. The FIR names the SRM, FCI, Haryana and two other FCI officials apart from the private traders.	Two FCI officials and three others have been arrested. The FCI officials have also been placed under suspension. The service of the then SRM, FCI, Haryana have been repatriated to his parent cadre. The matter has been taken up with CBI for investigation.

[English]

Insurgency in N.E. Region

*154. SHRI SONTOSH MOHAN DEV :
DR. T. SUBBARAMI REDDY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Bangladesh has helped India in curbing the insurgency in the North Eastern States after signing the Indo-Bangladesh treaty for sharing the Ganga water;

(b) if so, the details thereof;

(c) the extent to which the insurgency in the North Eastern States has been checked thereafter;

(d) whether Bangladesh has also agreed to settle the Chakma refugees problem; and

(e) if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) to (c) The positive attitude of new Bangladesh Government is likely to lead to denial of base and transit facilities to the insurgents in Bangladesh and this is expected to improve the security scenario in the North Eastern States.

(d) and (e) The Government of Bangladesh have reiterated their commitment for speedy repatriation of the Chakma refugees. A Parliamentary delegation led by Chief Whip of the ruling party in Bangladesh has visited the Chakma camps in Tripura between 27 Feb.—1 March 97 to expedite the repatriation of Chakma refugees.